

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 49/GT/2025

Subject : Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29, in respect of Teesta Low Dam-IV Power Station (160 MW).

Petitioner : NHPC

Respondent(s) : WBSEDCL

Date of hearing : **30.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, NHPC
Ms. Kaavya Madaan, Advocate, NHPC

Record of Proceedings

The matter was called out for a hearing in hybrid mode.

2. At the outset, the learned counsel for the Petitioner submitted that the pleadings stand completed and requested that the order be reserved.
3. None appeared on behalf of the Respondent, despite notice.
4. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to furnish the following additional information, after serving a copy on the Respondent, on or before **24.8.2026**:
 - a. OEM certificate in support of the Additional Capital Expenditure (ACE) claimed for FY 2025-26 under Regulation 25(2)(c) of the 2024 Tariff Regulations;
 - b. A consolidated Form-16 (Liability Flow Statement) for the period 2019-24, duly linked with Form-9A, indicating the works/items previously allowed by the Commission and the newly claimed items, in place of the year-wise Form-16 already submitted.
5. The Respondent shall file its reply, on or before **31.8.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **7.9.2026**. The parties shall ensure completion of pleadings within the due dates.
6. Subject to the above, the order in the Petition was reserved.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

